

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - I**

ITEM No.209- IA/566(AHM) 2023  
ITEM No. 210- IA/617(AHM) 2023  
ITEM No. 211- Cont. P/1(AHM) 2024  
ITEM No. 212- IA/25(AHM) 2024  
ITEM No. 213- IA/366(AHM) 2024  
In  
CP(IB) 55 of 2020

**Proceedings under Section 9 IBC**

**IN THE MATTER OF:**

East India Transport Agency  
V/s  
SRK Multimodal Solutions Pvt Ltd

.....Applicant

.....Respondent

**Order delivered on 29/04/2024**

**Coram:**

**Mr. Shammi Khan, Hon'ble Member(J)**  
**Mr. Sameer Kakar, Hon'ble Member(T)**

**PRESENT:**

For the Applicant : Mr. Pratik Thakkar, Advocate a/w.  
: Mr. Krunal Ramanbhai Tanna, Liquidator in Person  
For the GST Department : Mr. Dheeraj Garg, Advocate

**ORDER**

**Cont. P/1(AHM) 2024**

Learned Counsel for the applicant / liquidator submits that in terms order dated 21.02.2024, an amount of Rs.3,96,000/- has been deposited with the liquidator by the GST Department. subject to the condition mentioned, the said amount is being kept by the liquidator and not distributed/appropriated.

Accordingly, since substantial compliance has been made by the GST Department, an application was filed by the applicant/liquidator, Cont. P/1(AHM) 2024, no more survives and may be treated as rendered infructuous, on instructions from the liquidator present in person in court today.

In view of the above statement, recorded above, **Cont. P/1(AHM) 2024** is disposed of as rendered infructuous.

**IA/25(AHM) 2024**

Learned Counsel for the applicant / liquidator submits that in compliance with the last order dated 22.03.2024, a compliance affidavit has been filed vide inward diary No. D-3168 dated 22.04.24, showing that a copy of the last order has again been served upon the respondent / Income Tax Department through registered post, through e-mode, upon the concerned department, as well as on standing Counsel of the Income Tax Department, Ms. Maithili Mehta, on 04.04.2024, 09.04.2024 and through RPAD on 08.04.2024, respectively.

Again, despite due service, none has appeared on behalf of the Income Tax Department, nor any reply / response has been filed.

Learned Counsel for the applicant seeks indulgence to file an additional affidavit in support of the prayer made in the application along with the more certain documents. Let the same be filed, by giving an advance copy to the other side and also a copy of this order.

Learned Counsel for the respondent is at liberty to rebut the same, within a period of seven days, from the date of this order.

Re-list on 15.05.2024.

**IA/617(AHM) 2023 & IA/366(AHM) 2024**

Re-list on 15.05.2024.

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**SAMEER KAKAR  
MEMBER (TECHNICAL)**

-sd-

**SHAMMI KHAN  
MEMBER (JUDICIAL)**